GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS RAJYA SABHA UNSTARRED QUESTION NO – 904

ANSWERED ON- 14/12/2022

HIGH RATE OF COMMISSION BY CAB AGGREGATORS

904. SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is aware that Ola and Uber are charging 30 per cent commission from taxi owners at the time of payment resulting in more burden on end consumers;
- (b) if so, the details thereof;
- (c) whether Government has plans to start Government App for taxi services in the country to provide relief to consumers as well as taxi owners; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) and (b) Ministry of Road Transport and Highways has issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with Section 93 of Motor Vehicles Act, 1988 on 27th November, 2020. These guidelines provide a guiding framework to the State/ UT Governments to consider for issuance of license as well as regulating the business being conducted by such Aggregators. As per Clause 13(4) of the said Guidelines, the Driver of a vehicle integrated with the Aggregator shall receive at least 80% of the fare applicable on each ride and the remaining charges for each ride shall be received by the Aggregator. Taxes, as applicable, are also levied on driver portion of the fare and aggregator commission.
- (c) and (d) There is no such proposal to start a Government App for taxi services in the country. Road Transport is a State subject and the role of State Governments primarily is to act as a regulator so as to ensure that proper services are provided to the citizens.
